

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency)No. 618 of 2019**

**IN THE MATTER OF:**

**Mr. G.R.K. Reddy**

**.....Appellant**

**Vs.**

**ICICI Bank Ltd. & Ors.**

**.....Respondents**

**Present :**

**For Appellant:**

**Mr. Virender Ganda, Sr. Advocate with Mr. Nithin,  
Mr. Ayandeb Mitra, Advocates**

**For Respondents:**

**Mr. E.Omprakash, Sr. Advocate with Mr.  
D.Sreenivasan, Ms. Madhusmita Bora, Advocates  
for R-1  
Mr. K. Moorthy, Advocate for R-2  
Mr. Vasudevan - RP**

**O R D E R**

**12.07.2019** - Mr. Virender Ganda, Sr. Advocate appears on behalf of Appellant and submits that they had made part payment in favour of ICICI. Rest of the payment will be made after settlement is finalised. It is also accepted by Shri D. Sreenivasan, Shri Omprakash, learned senior counsel on behalf of first Respondent, Mr. K. Moorthy, on behalf of 2<sup>nd</sup> Respondent.

Mr. Vasudevan, Advocate for RP is also present in person and submits that they have no objection, if parties reach the settlement, however, their interest is to be looked into. ...contd.

On the request of the learned counsel for the Appellant, the case is adjourned.

If no settlement is arrived at by the next date the interim order passed on 6<sup>th</sup> June, 2019 may be vacated.

Post the case for 'orders' on **7<sup>th</sup> August, 2019.**

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice A. I. S. Cheema]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

ss/sk